

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Applicant/petitioner
v.
M/s. Granite Gate Properties Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Ms. Anju Thomas, Adv. (for Applicant- I.A.
No.3473/2021 and I.A. No.11/2020)
For the Respondent: Mr. Sanyam Saxena, Adv. for RP

ORDER

IA No. 3473/2021

This is an application filed for withdrawal of Intervention application No. 11/2020. For the reasons mentioned in the application, the same is allowed.

Intervention Application No. 11/2020 stands disposed of as withdrawn.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET